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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 251 OF 1995

DATE OF ORDER: 14th February, 1997

BETWEEN:

Smt. S. APPALA SURI

.. APPLICANT

AND

Union of India rep. by

1. The Chief Administrative Officer (Projects),  
S.E.Railway, Bhubaneswar, Orissa,
2. The Chief Project Manager (Con),  
S.E.Railway, Visakhapatnam,
3. The Divisional Railway Manager,  
S.E.Railway, Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. Y. SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr. D. F. PAUL, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. Y. Subrahmanyam, learned counsel for the applicant and Mr. V. Bhimanna for Mr. D. F. Paul, learned standing counsel for the respondents.

2. The husband of the applicant in this OA was engaged as Casual Khalasi under the Electrical Foreman (OHE) Construction, S.E.Railway, Visakhapatnam with effect

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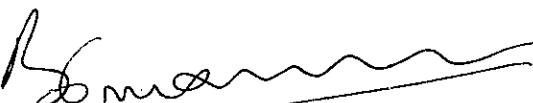
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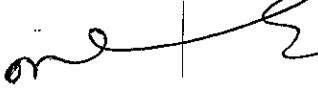
from 16.10.80. He attained temporary status in due course. He was engaged in the higher post of BT Lineman with effect from 16.11.80. He continued in that capacity till 2.10.90 when he expired.

3. This OA is filed praying for direction to the respondents to grant her family pension, DCRG and consequential payment of arrears of pension, Dearness relief etc.

4. The contentions and the prayer in this OA are same as the contentions and prayer raised in OA 1289/96 decided on 10.1.97. For the reasons stated in OA 1289/96, this OA is also liable to be dismissed and accordingly it is dismissed. However, this dismissal will not stand in the way of the applicant herein for filing a representation to the appropriate authority to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authority may consider the same in accordance with the rules.

5. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)  
*[Signature]*

  
(R.RANGARJAN)  
MEMBER (ADMN.)

DATED:-14th-February,-1997  
Dictated in the open court.

vsn

*[Signature]*  
21-2-97  
D.R.J

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D.A.NO.251/95

Copy to:

1. The Chief Administrative Officer, (Projects),  
South Eastern Railway, Bhubaneswar, Orissa.
2. The Chief Project Manager(Con),  
South Eastern Railway, Visakhapatnam.
3. The Divisional Railway Manager,  
SouthEastern Railway, Visakhapatnam.
4. One copy to Mr.Y.Subrahmanyam, Advocate,  
Door No. 45-58-7, Narasimhanagar, Wydix  
Visakhapatnam.
5. One copy to Mr.D.F.Paul, Addl.CGSC,  
CAT,Hyderabad.
6. One copy to Library, CAT,Hyderabad.
7. One copy to D.R(A), CAT,Hyderabad.
8. One duplicate copy.

YLKR

~~10/3/97~~

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JHAI PARAMESHWAR:  
M(J)

DATED: 14/2/87

Order/Judgement,  
R.P/C.P/M.A.NO.

in  
D.A. NO. 251/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

~~DISMISSED AS WITHDRAW~~

DISMISSED FOR DEFAULT

ORDERED ~~REJECTED~~

NO ORDER AS TO COSTS.

11 COURT

YLRK

केन्द्रीय प्रशासनिक अधिकाराम  
Central Administrative Tribunal  
स्पेशल/DESPATCH

1-4 MAR 1997 *Nie*

हैदराबाद न्यायपीठ  
HYDERABAD BENCH